

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.302/2000

Date of order: 2.7.2002

P.J.Thomas, S/o Sh.Joseph, Resident of Railway Housing Society Colony, Hodit Area, Khodam, Newpura Police Line, Kota.

...Applicant.

Vs.

1. Union of India through General Manager, Western Railway, Church Gate, Mumbai.
2. Divisional Railway Manager (Estt), Western Railway, Kota Division, Kota.

...Respondents.

Mr.Shiv Kumar, Counsel for applicant

Mr.R.G.Gupta, Counsel for respondents.

CORAM:

Hon'ble Mr.H.O.Gupta, Administrative Member

Hon'ble Mr.M.L.Chauhan, Judicial Member.

ORDER (ORAL)

PER HON'BLE MR.H.O.GUPTA, ADMINISTRATIVE MEMBER.

The learned counsel for the applicant wants to withdraw this O.A and also file a duly constituted O.A. The prayer is granted. Let the same be filed within one month, if he so desirous. The time spent in pursuing this O.A (O.A No.302/2000) from the date of filing till the date, would be <sup>a</sup> on good reason for condoning this period.

The O.A is dismissed as withdrawn.

  
(M.L.Chauhan)

Member (J)

  
(H.O.Gupta)

Member (A).